

Court No. - 5

Case :- MATTERS UNDER ARTICLE 227 No. - 5967 of 2022

Petitioner :- U.P. Sunni Central Waqf Board

Respondent :- Bhagwan Sri Krishna Virajman And 10 Others

Counsel for Petitioner :- Punit Kumar Gupta, Poorva Agarwal

Hon'ble Salil Kumar Rai, J.

The present petition has been filed challenging the judgment and order dated 19.5.2022 passed by the District Judge, Mathura in Civil Revision No. 02 of 2021.

It was argued by the counsel for the petitioner that the order is without jurisdiction in as much as the valuation of the revision was more than Rs.25,00,000/- and, therefore, the District Judge did not have the pecuniary jurisdiction to hear the revision.

The matter requires consideration.

Issue notice by registered post with acknowledgement due to respondent nos. 1 to 11 for which steps shall be taken by the petitioner within ten days from today.

In case, steps as aforesaid are taken by the petitioner, the office shall issue notice to the respondents fixing any date after eight weeks by which date the respondents may file their counter affidavit. The petitioner shall have four weeks thereafter to file its rejoinder affidavit.

List before the Registrar who shall fix any date for admission after counter affidavit and rejoinder affidavit have been filed by the parties. The Registrar may, if necessary, grant further opportunities to the parties to file their affidavits but not more than two further opportunities shall be granted by the Registrar.

Meanwhile, further proceedings before the trial court in Misc. Case No. 176 of 2020 in pursuance to the order dated 19.5.2022 passed by the District Judge, Mathura shall remain stayed.

Order Date :- 3.8.2022

Satyam